

**SCHEDULE OF SKILLS DEVELOPMENT PROGRAMME FOR THE ADVOCATE COMMISSIONERS TO BE HELD ON 21<sup>ST</sup> JUNE, 2015, IN THE CONFERENCE HALL OF THE JUDICIAL ACADEMY.**

<b>TIME</b>	<b>EVENT</b>	
9.30 A.M to 10.00 A.M.	<b>REGISTRATION</b>	
10.00 A.M. to 10.05 A.M.	<b>Introductory Remarks by Hon'ble Mr. Justice (Retd.) A.C.Upadhyay, Director, Judicial Academy, Assam</b>	
10.05A.M to 10.15 A.M	<b>Inaugural Address by Hon'ble Mr. Justice Hrishikesh Roy, Judge In-Charge Training</b>	
<b>TIME</b>	<b>SESSION</b>	<b>RESOURCE PERSONS</b>
10.15 A.M to 11.30 A.M.	<b>Session I Procedure for Recording of Evidence</b>	<b>Hon'ble Mr. Justice N. Chaudhury</b>
11.30 A.M. to 11.45 A.M.	<b>Tea Break</b>	
11.45 A.M. to 1.15 P.M.	<b>Session II Production, return and marking of Exhibits</b>	<b>Hon'ble Mr. Justice Suman Shyam</b>
1.15 P.M. to 2.00 P.M.	<b>Lunch Break</b>	
2.00 P.M. to 3.00 P.M.	<b>Session III Relevant Provisions of the Indian Evidence Act</b>	<b>Hon'ble Mr. Justice P. K. Saikia</b>
3.00 P.M. to 3.15 P.M.	<b>Tea Break</b>	
3.15 P.M. to 4.30 P.M.	<b>Session IV- Administering Oath to Witness, Accountability of Commissioners.  Followed by Interaction</b>	<b>Mr. D.K. Mishra, Senior Advocate</b>
4.30 PM to 4.35 PM	<b>Vote of Thanks</b>	

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JUDICIAL ACADEMY:**

**Topic Breakup**

**Session-I: Procedure for Recording of Evidence**

- Order of production and examination of witnesses.
- Admissibility of evidence(S-136 of the Evidence Act).
- S-137, 138 of the Evidence Act.
- Cross-examination of person called to produce documents.
- Leading questions- when such questions can be asked and when they must not be asked.
- Cross-examination on previous statement.
- Questions which are lawful in cross-examination.
- When witness can be compelled to answer.
- Cross-examination of own witness (hostile witness).
- Procedure of reading of evidence to witness.
- Procedure for obtaining the thumb impressions of witness.

**Session-II: Production, return and marking of Exhibits**

- O-XIII CPC- Production, and return of documents- An overview of relevant rules.
- Marking of Exhibits, effects of marking of documents without objections.
- Whether marking of documents as exhibits dispense of the proof of documents. Rule-128 A of CRO regarding marking of exhibits.
- How documents are to be marked as exhibit when it is objected by the other side. Who will decide the admissibility of documents.

**Session-III: Relevant Provisions of the Indian Evidence Act**

- Distinction between relevancy and admissibility.
- Fact in issue and relevant fact,
- Primary and secondary evidence,
- Oral and documentary evidence,
- When secondary evidence can be adduced,
- res-gestae evidence,
- How execution of a document can be proved,
- Admissibility of electronic evidence,
- Exclusion of oral evidence by documentary evidence,
- Public and private documents,
- Presumptions in respect of documents.

- Documents which are required to be compulsorily registered (S-17),
- Effect of non-registration(S-49 Registration Act)

**Session-IV: Administering Oath to Witness, Accountability of Commissioners**

- How to administer oath to a witness.
- An overview of the various provisions of the Oaths Act, 1969.
- Procedure for recording evidence of child witness, dumb witness,
- Ethics and Accountability for the Commissioner,
- Duty to record evidence diligently, duty to avoid unnecessary adjournments.